

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 288 OF 2016 &
IA NOS. 592 & 707 OF 2016**

Dated: 25th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**The Association of Polyester Continuous Polymerization
Industries of DNH**

.... **Appellant(s)**

Vs.

Joint Electricity Regulatory Commission & Anr.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Gaurav Mitra
Mr. Biju Raman
Mr. Adarsh Rai

Counsel for the Respondent(s) : Mr. Varun Pathak
Ms. Rinku Gautam for R-1

Ms. Swapna Seshadri for R-2

Mr. Mukund P.
Mr. Rohit Rao N. For Caveator

ORDER

Application for condonation of delay in filing rejoinder together with rejoinder can be accepted by the Registry subject to putting stamp of the Association on the rejoinder. The Applicant/Appellant may file the said application on or before 30.01.2017.

**IA NO. 707 OF 2016
*(Appl. for impleadment)***

Issue notice. Mr. Gaurav Mitra takes notice on behalf of the Appellant; Mr. Varun Pathak takes notice on behalf of Respondent No.1 and Ms. Swapna Seshadri takes notice on behalf of Respondent No.2.

List the this application along with the appeal on 27.03.2017.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt